

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 13.12.2007

The Meeting No. 34 /AM08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 13.12.2007 under the Chairmanship of Shri Anil Aggarwal Jt. DGFT in his chamber of DGFT office.

List of members present in in the meeting is at Annexure-I

Minutes of the meeting held on 22.11.2007 and 29.11.2007 were ratified by the Committee.

Case No. 729 NC-VI Dt.13.12.2007	Party Name: M/s. Plant Lipid Pvt. Ltd, Cochin	Meeting No/Date 34/08 13.12.2007	Status Deferred
HQ File No.01/85/162/613/AM08/DES- VI	RLA File10/24/040/00136/AM08	Lic No./Date 1010027803 2.11.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1)
2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	CURCUMIN POWDER	9000	KG	10513125.00	262500.00
			Total	10513125.00	262500.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	TURMERIC	300000	KG	8410500.00	210000.00
			Total	8410500.00	210000.00

Position:
Decision: Deferred.

The Committee considered the case as per agenda. It was noted by the committee that SAR report has not been received. The committee decided to defer the case and to remind the Spice Board. The case will be placed before NC Committee for consideration on receipt of SAR report.

Case No. 730 NC-VI Dt.13.12.2007	Party Name: M/s. Plant Lipids Pvt. Ltd., Cochin	Meeting No/Date 34/08 13.12.2007	Status
HQ File No.01/85/162/584/AM08/DES-VI	RLA File 10/24/040/123/AM08	Lic No./Date 1010027544 5.10.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	CURCUMIN POWDER (OLEORESIN TURMERIC 95%)	7500	KG	8414875.00	203750.00
			Total	8414875.00	203750.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	TURMERIC	250000	KG	6731900.00	163000.00
			Total	6731900.00	163000.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. It was noted by the committee that SAR report has not been received. The committee decided to defer the case and to remind the Spice Board. The case will be placed before NC Committee for consideration on receipt of SAR report.

Case No. 731 NC-VI Dt.13.12.2007	Party Name: M/s. Plant Lipids Pvt. Ltd., Cochin	Meeting No/Date 34/08 13.12.2007	Status Deferred
HQ File No. 01/85/162/585/AM08/DES- VI	RLA File 10/24/040/119/AM08	Lic No./Date 1010027427 26.9.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1)
2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	BLACI PEPPER OLEORESIN	24000	KG	256473.00	621000.00
			Total	256473.00	621000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	LIGHT BLACK PEPPER (LIGHT BERRIES)	200000	KG	22302000.00	540000.00
			Total	22302000.00	540000.00

Position:
Decision: Deferred.

The Committee considered the case as per agenda. It was noted by the committee that SAR report has not been received. The committee decided to defer the case and to remind the Spice Board. The case will be placed before NC Committee for consideration on receipt of SAR report.

Case No. 732 NC-VI Dt.13.12.2007	Party Name: M/s. Mahabir Shellac Factory, Kolkata.	Meeting No/Date 34/08 13.12.2007	Status Approved
HQ File No. 01/85/162/63/AM08/DES-VI	RLA File 02/24/40/0178/AM08	Lic No./Date 0210104650 28.09.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1)
2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	SHELLAC	90,000	KG	1,23,30,000.00	3,03695.00
			Total	1,23,30,000.00	3,03695.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	STICKLAC	200,000	KG	1,11,51,000.00	270000.00
			Total	1,11,51,000.00	270000.00

Position:

Decision: Approved.

The Committee considered the case as per agenda. The Committee noted that earlier the same firm in Advance Authorization No. 0210100040 dated 17.4.2007 had applied 55% yield . Norms Committee in that case ratified the yield of 55 % in the meeting No. 24/08 held on 20.9.2007. The Committee found no reason why the same could not be applied by the firm in the instant case. NC decided to approve yield of 55% in the instant case. Accordingly, the following quantity was ratified:

Export item
Shellac

Qty.
90,000 Kgs.

Import item

Sticklac

Qty.
163637 Kgs.

RLA to take consequential action as per policy/procedure.

Case No. 733	Party Name: M/s. Hind	Meeting	Status
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NC-VI Dt.13.12.2007	Suter Shellac Pvt. Ltd, Kolkata.	No/Date 34/08 13.12.2007	Transfer
HQ File No. 01/85/162/633/am08/DES-VI	RLA File 02/24/40/0156/AM08	Lic No./Date 0210104547 27.09.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1)
2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	62/1248- Aleuritic Acid	750.000	KG	5867956.00	143120.88
			Total	5867956.00	143120.88

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	Stick lac	113588.000	KG.	4,889,963.40	119,267.40
			Total	4,889,963.40	119,267.40

Position:
Decision: Transfer.

The Committee considered the case as per agenda. It was noted by the NC meeting that export item under Chapter 33 of ITC(HS) does not pertain to NC-VI and decided to transfer case to NC-IV.

Case No. 734 NC-VI Dt.13.12.2007	Party Name: M/s. Renshel Exports Pvt. Ltd, Kolkata.	Meeting No/Date 34/08 dt. 13.12.2007	Status Approved.
HQ File No.	RLA File	Lic No./Date	Defer date

01/85/162/632/AMDES-VI	02/24/40/169/AM08	0210105271 16.10.2007	Nil.
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Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1)
2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	SHELLAC.	233,750	MT.	25560562.00	631125.00
			Total	25560562.00	631125.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	STICKLAC	425.00	MT	24395000.00	595000.00
			Total	24395000.00	595000.00

Position:

Decision: Approved.

The Committee considered the case as per agenda. The committee noted that earlier the Committee in the meeting No. NC 24/08 held on 20.09.2007 had approved the yield of 55%. Therefore, NC decided to approve yield of 55% in the instant case as requested by the firm. Accordingly, the following quantity was ratified:

Export item	Qty.
Shellac	233.75 MT
Import item	425.00 MT

RLA to take consequential action as per policy/procedure.

Case No. 735 NC-VI Dt.13.12.2007	Party Name: M/s. Saraogi Shellac Overseas Corp., Kolkata.	Meeting No/Date 34/08 dt. 13.12.2007	Status Approved
HQ File No.	RLA File 02/24/40/0198/AM08	Lic No./Date	Defer date Nil.

01/85/162/634/AM08/DES-VI		0210105367d t. 17.10.2007	
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Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1)
2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	SHELLAC	82,500.00	KG.	82,22,445.00	2,07,900.00
			Total	82,22,445.00	2,07,900.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	STICKLAC.	150000.00	KG.	81,10,125.00	2,02,500.00
			Total	81,10,125.00	2,02,500.00

Position:

Decision: Approved.

The Committee considered the case as per agenda. The Committee noted that earlier the Committee in the meeting No. NC 24/08 held on 20.9.2007 had approved the yield of 55%. Therefore, NC decided to approve yield of 55% in the instant case as requested by the firm. Accordingly the following quantity was ratified:

Export item

Qty.

Shellac

82,500.00 Kg.

Import item

Qty.

Sticklac

1,50,000.00 Kg.

RLA to take consequential action as per policy/procedure.

Case No. 736 NC-VI	Party Name: M/s. Grover Vineyards	Meeting No/Date 34/08	Status Deferred
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Dt.13.12.2007	Ltd, Banglore.	13.12.2007	
HQ File No. 01/85/162/723/AM08/DES-VI	RLA File 07/24/40/676/AM08	Lic No./Date 0710055099 20.12.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	67/0- PROCESSED STILL WINE 12.5% ALCOHOL	22800.000	Litre	2766400.00	46107.00
			Total	2,766,400.00	46,107.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	RAW STILL WINE 12.5% ALCOHOL	23977.000	Litre	2086020.00	34767.00
			Total	2,086,020.00	34,767.00

The Committee considered the case as per agenda. It was decided to seek the following information from the firm for further consideration of the case:

1 (A) Whether still wine will be imported in bulk containers?

1 (B) If yes,

a) whether empty bulk containers will be sent back alongwith export product

b) Commercial value of bulk containers, if not sent back.

2. Packing size of export item & its specific details.

3. Last three years consumption/production data certified by excise.

Case No. 737 NC-VI Dt.13.12.2007	Party Name: M/s. Grover Vineyards Ltd, Banglore.	Meeting No/Date 34/08 13.12.2007	Status Deferred
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HQ File No. 01/85/162/635/AM08/DES-VI	RLA File 02/24/40/461/AM08	Lic No./Date 0710053605 24.09.2007	Defer date Nil.
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Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1)
2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	67/0- PROCESSED STILL WINE 12.5% ALCOHOL	22345.000	Litre	2766400.00	48533.00
			Total	2,766,400.00	48533.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
	RAW STILL WINE 12.5% ALCOHOL	23521.000	Litre	1407732.00	24698.00
			Total	1407732.00	24698.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. It was decided to seek the following information from the firm for further consideration of the case:

1 (A) Whether still wine will be imported in bulk containers?

1 (B) If yes,

a) whether empty bulk containers will be sent back alongwith export product

b) Commercial value of bulk containers, if not sent back.

2. Packing size of export item & its specific details.

3. Last three years consumption/production data certified by excise.

Case No. 738 NC-VI Dt.13.12.2007	Party Name: M/s. Symega Savoury Technology Pvt. Ltd, Ernakulam.	Meeting No/Date 34/08 dt. 13.12.2007	Status Deferred
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HQ File No. 01/85/162/608/AM08/DES-VI	RLA File	Lic No./Date Not yet issued	Defer date Nil.
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Fixation of input putput norms for the Export of Oriental Cooking Sauce 90-Food Products against import of sesame Oil (Roasted).

Position:

Decision: Deferred.

The Committee considered the case as per agenda. The Committee decided to remind MFPI for their comments urgently for further consideration of case.

Case No. 739 NC-VI Dt.13.12.2007	Party Name: M/s. Pregna International Ltd.,Mumbai.	Meeting No/Date 34/08 dt. 13.12.2007	Status
HQ File No. 01/85/50/107/AM08	RLA File 31/24/40/238/AM08	Lic No./Date 3110031257 23.10.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1)
2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	90/0- INTERAUTERINE CONTRACEPTIVE DEVICE COPPER 380A WITH SILVER CORE	50000.000	Number	3434375.00	87,500.00
			Total	3434375.00	87,500.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency

1.	COPPER WIRE WITH SILVER CORE	18,550	KG	1442560.00	36064.00
2.	INSERT TUBE (MADE OF HDPE) OR HDPE GRANUELS:57.5KG	57500.000	Number	20125.00	504.00
3.	POUCHES MADE OF COATED PAPER LAMINATED WITH POLYESTER/POLYETHELENE POUCHES.	55000.000	Number	137500.00	3438.00
4.	POLYPROPYLENE GRANUELS GAMMA RADIATION STABILISED POLYPROPYLENE	82.500	KG	6732.00	168.50
5.	COMPOUND OF LDPD RESIN & BARIUM SULPHATE GRANUELS	35.750	KG	21450.00	536.00
6.	PVC GRANUELS	62.500	KG	7500.00	187.00
7.	SUTURE (OR HDPE GRANUEL:1KG OR NYLON RESIN MEDICAL GRADE:1KG	1.000	KG	100.00	2.50
			TOTAL	635,967.00	40,900.00

Position:

Decision: Transfer.

The Committee considered the case as per agenda. It was observed by the NC meeting that the export item does not pertain to NC-VI .It was decided to transfer the case to NC-III.

Case No. 740 NC-VI Dt.13.12.2007	Party Name: M/s. Synthite Indl. Chemls. Ltd., Cochin	Meeting No/Date 34/08 13.12.2007	Status Deferred
HQ File No. 01/85/162/593/AM08/DES-VI	RLA File 10/24/040/125/AM08	Lic No./Date 1010027657	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1)
2002-2007

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S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	OLEORESIN OREGANO	562.640	KG	18,99,892.00	47,438.00
			Total	18,99,892.00	47,438.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	OREGANO	15.000	MT	16,52,063	41,250.00
			Total	16,52,063	41,250.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. The Committee decided to remind Spice Board for their comments urgently for further consideration of case.

The case stands deferred for re-listing on 10.1.2008

Case No. 741 NC-VI Dt.13.12.2007	Party Name: M/s. Synthite Indl. Cheml. Ltd, Cochin	Meeting No/Date 34/08 13.12.2007	Status Deferred
HQ File No. 01/85/162/595/AM08/DES-VI	RLA File 10/24/40/132/AM08	Lic No./Date 1010027758 26.10.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1)
2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	OLEORESIN TURMERIC	11997.600	KG	73,69,200.00	1,84,000.00
			Total	73,69,200.00	1,84,000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
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1.	TURMERIC	200.000	MT	64,08,000.00	1,60,000.00
			Total	64,08,000.00	1,60,000.00

Position:

Decision: Deferred

The Committee considered the case as per agenda. The Committee decided to remind Spice Board for their comments urgently for further consideration of case.

The case stands deferred for re-listing on 10.1.2008

Case No. 742 NC-VI Dt.13.12.2007	Party Name: M/s. Synthite Indl. Cheml. Ltd., Cochin	Meeting No/Date 34/08 dt. 13.12.2007	Status Deferred
HQ File No. 01/85/162/596/AM08/DES-VI	RLA File 10/24/040/131/AM08	Lic No./Date 1010027756 26.10.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1)
2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	OLEORESIN TURMERIC	11997.600	KG	73,69,200.00	1,84,000.00
			Total	73,69,200.00	1,84,000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	TURMERIC	200.00	MT	64,08,000.00	1,60,000.00
			Total	64,08,000.00	1,60,000.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. The Committee decided to remind Spice Board for their comments urgently for further consideration of case.

The case stands deferred for re-listing on 10.1.2008

Case No. 743 NC-VI Dt.13.12.2007	Party Name: M/s. Synthite Indl. Chemls.Ltd,	Meeting No/Date 34/08 13.12.2007	Status Deferred
HQ File No. 01/85/162/594/AM08/DES-VI	RLA File 10/24/40/133/AM08	Lic No./Date 1010027759 26.10.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1)
2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	OLEORESIN TURMERIC	5998.800	KG	36,84,600.00	92,000.00
			Total		

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	TURMERIC	100.000	MT.	32,04,000.00	80,000.00
			Total	32,04,000.00	80,000.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. The Committee decided to remind Spice Board for their comments urgently for further consideration of case.

The case stands deferred for re-listing on 10.1.2008

Case No. 744 NC-VI	Party Name: M/s. Synthite Indl.Cheml. Ltd,	Meeting No/Date 34/08	Status Deferred.
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Dt.13.12.2007	Cochin	13.12.2007	
HQ File No. 01/85/162/597/AM08/DES-VI	RLA File 10/24/40/130/AM08	Lic No./Date 1010027754 26.10.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1)
2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	OLEORESIN TURMERIC	11997.600	KG	92,11,500.00	2,30,000.00
			Total	92,11,500.00	2,30,000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	TURMERIC	200.00	MT	80,10,000.00	2,00,000.00
			Total	80,10,000.00	2,00,000.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. The Committee decided to remind Spice Board for their comments urgently for further consideration of case.

The case stands deferred for re-listing on 10.1.2008

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